(c) if not, which areas are included in the calculation of built up area?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) No, Sir. As per Environment Impact Assessment (EIA) Notification, 2006 as amended in April 2011, the built-up area is defined as 'the built-up area or covered area on all the floors put together, including basement(s) and other service areas, which are proposed in building/construction projects'. Areas which are not covered or any area which is open" to sky/cut-out/duct is not counted in the calculation of built-up area.

## **Enactment of Forest Right Act**

†3723. SHRI RAM JETHMALANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that seven years ago Government had enacted the Forest Right Act for the convenience of tribals and forest dwellers;
  - (b) if so, the details thereof;
- (c) whether it is also a fact that inspite of enactment of the above law people are being denied of benefits thereof;
  - (d) if so, the reaction of Government thereto; and
- (e) the details of States where this law is being ignored by denying them the benefits thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 also known as the Forest Rights Act, 2006 was enacted by the Parliament in 2006. The Act seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and Other Traditional Forest Dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. Ministry of Tribal Affairs is the Nodal Agency for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. The Ministry of Tribal Affairs has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2008 and subsequently notified Amended Rules, 2012 on 6.9.2012, laying down the process for recognition of Forest Rights. The Act is being implemented by various States/ U.T. Governments as per the procedure laid down in the Act and Rules. As per available information the status of recognition of forest rights in the various States is given in the Statement.

<sup>†</sup>Original notice of the question was received in Hindi.

## Statement

As on 31st, March, 2013, 32,45,369 claims have been filed and 12,81,926 titles have been distributed. A total of 27,95,668 claims have heen disposed of (86.14%). State-wise details of claims received, titles distributed and the extent of forest land for which titles distributed

(individual and community),	been disposed of (86.14%). State-wise details of claims received, titles distributed and (individual and community), as on 31.03.2013, in major States, is as indicated below:	, titles distributed and the extent of the sas indicated below:	been disposed of (86.14%). State-wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 31.03.2013, in major States, is as indicated below:
States	No. of claims received	No. of titles distributed	Extent of forest land for which titles distributed (in acres)
Andhra Pradesh	3,30,479 (3,23,765 individual and 6,714 community)	1,67,797 (1,65,691 individual and 2,106 community)	14,51,223
Assam	1,31,911 (1,26,718 individual and 5,193 community)	36,267 (35,407 individual and 860 community)	77,609.17 for 34,286 titles
Bihar	2,930	78	Not Available
Chhattisgarh	4,92,068 (4,87,332 individual and 4,736 community)	2,15,443 (2,14,668 individual and 775 community)	5,38,076.38 (5,36,303.69 for individual and 1,772.69 for community) for 2,14,918 (2,14,668 individual and 250 community) titles
Gujarat	1,91,592 (1,82,869 individual and 8,723 community	42,752 (40,994 individual and 1,758 community)	51,570.79 for 40,994 titles
Himachal Pradesh	5,692	346	0.3548

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37,678.93	34902.73	32,104	6,45,737.65	6,35,915.57 (2,58,139.32 individual and 3,77,776.25 community)	5,39,277.45 (4,84,025.80 individual and 55,251.65 community)	49,777.15 (49,357.62 individual and 4,19.53 community)	4,16,555.58 (4,16,498.79 for individual and 56.79 for community) for 1,16,100 titles	1,39,778.04	16,648.88 (16798.59 for individual and 50.29 for community)
15,296	6,554 (6,464 individual and 90 community) distributed	23,167 (23,163 individual and 4 community) distributed	1,73,062 (1,63,689 individual and 9,373 community) distributed	99,368 (99,463 individual and 1868 community)	3,01,200 (3,00,321 individual and 879 community)	32,616 distributed (32,559 individual and 57 community)	1,20,473 distributed (1,20,418 individual and 55 community)	17,705 distributed (16,891 individual and 814 community)	29,852 distributed (29,744 individual and 108 community)
42,003	1,63,370 (1,60,474 individual and 2,896 community)	37,535 (36,140 individual and 1,395 community)	4,72,108 (4,56,292 individual and 15,816 community)	3,44,330 (3,39,100 individual and 5,048 community)	5,32,464 (5,29,160 individual and 3304 community)	64,596 (64,250 individual and 346 community)	1,82,617 (1,82,340 individual and 277 community)	92,433 (91,298 individual and 1,135 community)	1,37,278 [1,29,454 individual and 7,824 community]
Jharkhand	Karnataka	Kerala	Madhya Pradesh	Maharashtra	Odisha	Rajasthan	Tripura	Uttar Pradesh	West Bengal